HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPC No. 835 of 2023

M/s Raigarh Energy Generation Ltd. **Versus** Chhattisgarh Environment Conservation Board,

17-02-2023	Mr. Kishore Bhaduri, Sr. Advocate with Mr. Khulesh Sahu, counsel for the petitioner. Mr. Trivikram Nayak, counsel for respondents No. 1 and 2. Mr. Ghanshyam Patel, Dy. Govt. Advocate for the State. Heard. Issue notice to the respondents. Mr. Nayak accepts notice on behalf of respondents No.1 and 2 and Mr. Ghanshyam Patel accepts notice on behalf of respondents Hno. 3 to 5. Therefore, PF need not be paid. It has been informed by the learned counsel for the Environment Board that against the order passed by the NGT some of the companies have preferred SLP before the Hon'ble Supreme Court wherein Hon'ble the Supreme Court has granted stay and directed the petitioners to file review petition before the NGT. Since the order of NGT has already been stayed and considering all the aspects of the matter, it is directed that the effect and operation of the impugned order dated 20-1-2023 shall remain stayed, till the next date of hearing. List this case along with WPC No 672 of 2023 on 29-3-2023. Meanwhile, respondents shall file their return. Sd/- **(Narendra Kumar Vyas)** **Judge**

Raju